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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

26th December, 1977.

NOTIFICATION
(INCOME TAX)

NO. 2088 (F.NO.197/205/77/IT(AI)): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Lakshmi Narasimha Swamy Red Devasthanam, Abobila" for the purpose of the said section for and from the assessment year(s) 1962-63.

(M. SHASTRI)

UNDER SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. Manager, Sri Lakshmi Narasimha Swamy Devasthanam, Abobila, Kurnool District, Andhra Pradesh.
2. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad, with reference to his letter No.HQPS/E/X/25/77-78 dt. 3.10.77.
3. All Commissioners of Income-tax.
4. Directors of Inspection (I)/(II)/(P&P)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Awa -e- Ghali, Mata Sundri Lane, New Delhi (5 copies).
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10. Shri M.B. Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs), New Delhi.



(M. Shastri)

Under Secretary to the Govt. of India